

Central Administrative Tribunal
Principal Bench, New Delhi.

CCP-373/93 in
OA-2413/91
MA-3595/93

New Delhi this the 6th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Ms. Neeru Tandon
D/o Sh. B.K. Tandon,
R/o 120 Old Gupta Colony,
Delhi-9.

Petitioner

(By advocate Sh. B.S. Mainee)

versus

1. Mr. Masih-Uz-Zaman,
Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.

2. Sh. T. Vig,
General Manager,
Central Railway,
Bombay V.T.

3. Sh. V.K. Agarwal,
Divisional Railway Manager,
Central Railway,
Khanshi.

Respondents

(By advocate Sh. H.K. Gangwani)

ORDER (Oral)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

An affidavit of compliance of the directions given by this Tribunal has been filed and a copy of the same has been served upon Sh. Mainee, learned counsel for the petitioner. Sh. Mainee states that the directions of the Tribunal have been fully complied with. In view of this statement of Sh. Mainee, this contempt petition does not survive any longer.

CCP No.373/93 is dismissed and notices issued to the respondents are discharged. No costs.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN(J)

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